

MR. SPEAKER : Even if the hon. Minister wants to make a statement now, he ought to have written to me earlier. He cannot make the statement now; I cannot ask him to do it either. If the hon. Member wants to raise it still, that is a different matter.

SHRI S. M. BANERJEE : Let the hon. Minister make a statement.

MR. SPEAKER : I would not allow it. Nothing will be recorded.

SHRI S. M. BANERJEE: **

MR. SPEAKER : He can write to me later. There are some methods to be followed for raising these issues. Everybody cannot just get up and raise these things in this manner. At least one day during this session, he should give freedom to other Members also.

SHRI S. M. BANERJEE : **

SHRI HUKAM CHAND KACHWAI (Ujjain): **

MR. SPEAKER : Nothing will be taken down. I am on my legs now. I know that when Shri S. M. Banerjee has risen, Shri Hukam Chand Kachwai, cannot afford to lose the chance. Shri S. M. Banerjee has had his say already; he has referred already to the bank employees' strike and he has said that some statement should be made.

SHRI VASUDEVAN NAIR (Peermade) : It is a serious matter.

MR. SPEAKER : I agree that it is a serious matter. But my objection is not to the matter but to the method of raising it. That is my objection. I agree the matters are serious. The engineers' strike bankmen's strike or some other factory strike—all these are important.

SHRI S. M. BANERJEE : Do not be angry.

MR. SPEAKER : No question of being angry.

SHRI S. M. BANERJEE : **

SHRI JYOTIRMOY BASU (Diamond Harbour) : **

MR. SPEAKER : Nothing that has been said will be taken down. Because there is President's rule in Haryana, West Bengal and UP, this House cannot be converted into an Assembly. These things must be done under the rules.

12.31 hrs.

PAPERS LAID ON THE TABLE—
contd.

FOODGRAINS MOVEMENT RESTRICTIONS
(EXEMPTION OF CERTIFIED SEEDS)
AMENDMENT ORDER

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): I beg to lay on the Table a copy of the Foodgrains Movement Restrictions (Exemption of Certified Seeds) Amendment Order, 1968, published in Notification No. G.S.R. 303 in Gazette of India dated the 17th February 1968, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-241/68]

EMPLOYEES' PROVIDENT FUNDS AMENDMENT) SCHEME, ANNUAL REPORT ON THE EMPLOYEES' PROVIDENT FUNDS SCHEME AND CONCLUSIONS OF THE TWENTY-SEVENTH SESSION OF STANDING LABOUR COMMITTEE

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

- (1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1968, published in Notification No. G.S.R. 259 in Gazette of India dated the 10th February, 1968, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-242/68].